RAJATHAN HIGH COURT, JODHPUR

CIRCULAR

No. 02/P.I./2014

Date: 14-02-2014

To

All the District & Sessions Judge(s).

(with the directions to circulate the same

amongst all the concerned)

Sub :

Regarding monthly visit to juvenile homes etc. by the Senior Most Additional District & Sessions

Judge instead of Chief Judicial Magistrates.

No. Gen./XV/106/2013/ ₹8 9

Date: 14/2/2014

I am to refer this office Circular No. 09/P.I./2013 dated 25.06.2013, by which Chief Judicial Magistrates were directed to make monthly visits to juvenile/ remand/ observation homes, special homes and children homes located in their local jurisdiction to oversee the condition of it and its inmates and also the functioning of these homes.

In Supersession of above Circular No. 09/P.I./2013 dated 25.06.2013, it is directed that instead of Chief Judicial Magistrates, Senior Most Additional District & Sessions Judge posted at district headquarters will make visit of juvenile homes, remand/observation homes, special homes and children homes established in the state under the Juvenile Justice (Care and Protection of Children) Act, 2000, however, if Additional District & Sessions Judge is not available at district headquarters then the Chief Judicial Magistrate may visit the above homes.

It is, therefore, enjoined upon Senior Most Additional District & Sessions Judge posted at district headquarters or C.J.M., as the case may be, to make monthly visit to these homes situated in the District to oversee the condition of it and its inmates and also the functioning of these homes and to send a report by 10th day of next month positively.

REGISTRAR GENERAL